

KARNATAKA ORDINANCE NO. 2 OF 2013
THE KARNATAKA TOWN AND COUNTRY PLANNING AND CERTAIN OTHER LAWS
(AMENDMENT) ORDINANCE, 2013

Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of Karnataka Act 11 of 1963
3. Amendment of Karnataka Act 14 of 1977
4. Amendment of Karnataka Act 22 of 1964

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(AMENDMENT) ORDINANCE, 2013

(Promulgated by the Governor of Karnataka in the sixty-fourth year of
the Republic of India and First published in the Karnataka Gazette
Extra-ordinary on the 19th day of October, 2013)

An Ordinance further to amend the Karnataka Town and Country Planning Act, 1961, the Karnataka Municipal Corporations Act, 1976 and the Karnataka Municipalities Act, 1964

Whereas both Houses of the State Legislature are not in session and His Excellency the Governor of Karnataka is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Karnataka Town and Country Planning Act, 1961, (Karnataka Act 11 of 1963) the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) and the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) for the purposes hereinafter appearing;

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, His Excellency the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Town and Country Planning and certain other Laws (Amendment) Ordinance, 2013.

(2) It shall come into force at once.

2. Amendment of Karnataka Act 11 of 1963.- In the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963) in section 76FF,-

(1) in sub-section(1), for the words and figures "the 3rd day of December 2009" the words, figures and brackets "the Karnataka Town and Country Planning and certain other Laws (Amendment) Ordinance, 2013" shall be substituted.

(2) in sub-section (13), for the words, figures and brackets "one year from the date of commencement of the Karnataka Town and Country Planning and certain other Laws (Amendment) Act, 2009" the words "such period as may be prescribed" shall be substituted.

3. Amendment of Karnataka Act 14 of 1977.- In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) in section 321A, in sub-section (1), for the words and figures "the 3rd day of December 2009" the words, figures and brackets "the Karnataka Town and Country Planning and certain other Laws (Amendment) Ordinance, 2013" shall be substituted.

4. Amendment of Karnataka Act 22 of 1964.- In the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) in section 187A, in sub-section (1), for the words and figures "the 3rd day

of December 2009" the words, figures and brackets "the Karnataka Town and Country Planning and certain other Laws (Amendment) Ordinance, 2013" shall be substituted.

H.R.BHARDWAJ
GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka

K.S. MUDAGAL
Secretary to Government (I/c)
Department of Parliamentary Affairs and Legislation